

to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secunderabad, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See No. LT-1749/72*]

REVIEWS AND ANNUAL REPORT 1970-71  
OF FERTILISER CORPORATION OF  
INDIA LTD., NEW DELHI AND  
INDIAN OIL CORPORATION  
LTD., BOMBAY

THE DEPUTY MINISTER IN THE  
MINISTRY OF PETROLEUM AND CHE-  
MICALS (SHRI DALBIR SINGH) : I beg  
to lay on the Table—

(1) A copy each of the following papers  
under sub-section (1) of section  
619A of the Companies Act, 1956:-

(i) (a) Review (Hindi and English  
versions) by the Government on  
the working of the Fertilizer  
Corporation of India Limited,  
New Delhi, for the year 1970-  
71.

(b) Annual Report (Hindi and  
English versions) of the Fertilizer  
Corporation of India limited,  
New Delhi, for the year 1970.71  
along with the Audited Accounts  
and the comments of the Comptroller  
and Auditor General  
thereon. [*Placed in Library. See  
No. L. T.—1750/72.*]

(ii) (a) Review (Hindi and English  
versions) by the Government on  
the working of the Indian Oil  
Corporation Limited. Bombay.  
for the year 1970-71.

(b) Annual Report of the Indian  
oil Corporation Limited, Bombay  
for the year 1970-71 along with  
the Audited Accounts and the  
comments of the Comptroller  
and Auditor General thereon.

(2) A statement (Hindi and English versions) explaining the reasons for

not laying the Hindi version of the  
Report mentioned at (ii) (b) above.  
[*Placed in Library. See No. L. T.  
1751/72.*]

## MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the  
following messages received from the Secretary of Rajya Sabha :

(i) "In accordance with the provisions  
of rule 127 of the Rules of Procedure  
and Conduct of Business in the  
Rajya Sabha, I am directed to inform  
the Lok Sabha that the Rajya Sabha,  
at its sitting held on the 11th April,  
1972, agreed without any amendment  
to the Marine Products Export  
Development Authority Bill, 1972,  
which was passed by the Lok Sabha  
at its sitting held on the 29th March,  
1972."

(ii) "In accordance with the provisions  
of rule 111 of the Rules of Procedure  
and Conduct of Business in the  
Rajya Sabha, I am directed to enclose  
a copy of the Architects Bill, 1972,  
which has been passed by the Rajya  
Sabha at its sitting held on the 10th  
April, 1972,"

## ARCHITECTS BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table  
of the House the Architects Bill, 1972, as  
passed by Rajya Sabha.

## ASSENT TO BILLS

SECRETARY : Sir, I also lay on the  
Table following three Bills passed by the  
Houses of Parliament during the current  
session and assented to since a report was  
last made to the House on the 7th April,  
1972 :

(1) The Administrators-General (Amendment) Bill, 1972.